

13.32½ hrs.

**STANDING COMMITTEE ON
TRANSPORT AND TOURISM**

Seventeenth Report

[English]

SHRI A CHARLES (Trivandrum) I beg to lay the Seventeenth Report (Hindi and English versions) of the Department Related Parliamentary Standing Committee on Transport and Tourism on the National Highways (Amendment) Bill, 1995

13.33 hrs.

**STANDING COMMITTEE ON
TRANSPORT AND TOURISM**

Evidence

[English]

SHRI A CHARLES (Trivandrum) I beg to lay on the Table a copy of the Evidence tendered before the Department Related Parliamentary Standing Committee on Transport and Tourism on the National Highways (Amendment) Bill, 1995

13 33½ hrs.

[English]

BUSINESS OF THE HOUSE

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) with your permission Sir, I rise to announce that Government Business during the week commencing 29th May, 1995 will consist of -

1 Consideration and passing of -

- (a) The National Highways (Amendment) Bill, 1995
- (b) The Representation of the People (Amendment) Bill, 1995

2 Consideration of any item of Government Business carried over from today's Order Paper

3 Consideration and passing of the following Bills as passed by Rajya Sabha -

- (a) The Delhi Rent Bill 1994
- (b) The Wakf Bill, 1993
- (c) The Assam University (Amendment) Bill, 1994

(d) The Maternity Benefit (Amendment) Bill, 1995

(e) The Workman's Compensation (Amendment) Bill, 1994

(f) The Criminal Law (Amendment) Bill, 1995

4 Discussion on the Resolution regarding Draft Agriculture Policy

[Translation]

SHRI ASTBHUJA PRASAD SHUKLA (Khalilabad) Mr Deputy Speaker, Sir, following items should be included in the list of Business for the next week

- 1 Ghosi to Ghanghata road via Mehraivat Khalilabad should be given approval and declared a National Highway
- 2 Reconstruction of the damaged road between Deputyganj and Chhavan and in view of the heavy traffic on it, it should be declared a National Highway

DR SATYANARAYAN JATIYA (Ujjain) Mr Deputy Speaker, Sir, following two items should be included in the list of Business for next week -

- 1 All the national highways traversing Madhya Pradesh should be repaired and Indore-Ujjain-Agar-Susner, Soyad-Jhalavad-Kota-Jaipur should be linked with Delhi through roads and alongwith it Indore-Ratlam-Mandsaur-Neemach-Chittorgarh Ajmer-Jaipur should be declared national highway and construction should be started accordingly
- 2 A new passenger train should be introduced from Indore to Jodhpur via Ujjain Jaipur on the Indore-Ujjain-Nagda-Kota-Sawaimadhopur-Jaipur Jodhpur broadgauge railway line and passenger trains should be introduced on Ratlaam-Badnagar-Indore metregauge railway line and between Indore and Ujjain to facilitate the public

MAJ GEN (RETD) BHUWAN CHANDRA KHANDURI (Garhwal) Mr Deputy Speaker, Sir, I would like to make a submission that following items should be included in the list of Business for the next week -

- 1 There is no means of transport in backward hilly areas of Uttranchal There is an urgent need to review and relax the rules of Planning Commission to set up hospitals, bank, post-offices etc in that region It should be debated comprehensively
- 2 Scarcity of drinking water in Pauri Garhwal and Chamoli districts of Garhwal division

SHRI RAM PRASAD SINGH (Bikramganj) Mr Deputy Speaker, Sir, I would like to make a submission that following items should be included in the list of Business for next week

1. Approval for construction of railway line from Arrah to Bhavnathpur via Sasaram, Dehri-Rohtas.
2. The State roads from Sasaram to Azamganj via Kochas, Chausa, Buxar, Ujlyar Vally should be declared a national highway.

SHRI RAM TAHAL CHOUDHARY (Ranchi) : Mr. Deputy Speaker, Sir, I would like to make a submission that following items should be included in the list of Business for next week :-

The issue regarding the need to raise the allocation of wheat, rice, levy sugar, kerosene oil and domestic coal for Bihar in accordance with the present population of state, should be debated.

SHRI NAWAL KISHORE RAI (Sitamarhi) : Mr. Deputy Speaker, Sir, I would like to make a submission that following item should be included in the list of Business for the forthcoming week :-

The issue regarding need to provide royalty on the basis of the price of coal in place of weight should be considered for debated to remove the economic backwardness of Bihar.

SHRI VIJOY KUMAR YADAV (Nalanda) : Mr. Deputy Speaker, Sir, I would like to make a submission that following items should be included in the list of Business for the next week :-

1. The issue regarding providing approval to the pending power projects of Bihar with the capacity of 6110 M.V., should be considered.
2. The issue regarding the need to provide required financial assistance for revival of around 50 thousand big and medium size sick industrial units which are lying closed in Bihar to remove the industrial backwardness of the state.

SHRI SURENDRA PAL PATHAK (Shahbad) : Mr. Deputy Speaker, Sir, I would like to make a submission that following items may be included in the list of Business for the coming week :-

1. Need to make proper arrangements for education of girls in rural areas of the country.
2. In view of the higher yield of sugarcane in Uttar Pradesh, need to set up more sugar mills in the state.

SHRI RAM PUJAN PATAL (Phulpur) : Mr. Deputy Speaker, Sir, I would like to make a submission that following item should be included in the list of Business for the forthcoming week :-

1. An all party meeting should be convened to discuss the measures for curbing the rate of growing population of the country so the country could make progress in economic social and political spheres.

SHRI GIRDHARI LAL BHARGAVA (Jaipur) : Mr. Deputy Speaker, Sir, I would like to make a submission that following items may be included in the list of Business after the statement by Minister of Parliamentary Affairs :-

1. Need to lower the age of senior citizens from 65 years to 60 years by Railway Ministry and Department of Civil Aviation and a limit of distance should be fixed for travelling on concessional tickets on which 50% rebate given by both the departments.
2. Jaipur city, which has a population of 18.50 lakh should be recognised as 'A' category city as under the Rules this limit is 15 lakh.

[English]

SHRI BHOGENDRA JHA (Madhubani): Sir, I have a submission to make.

MR. DEPUTY-SPEAKER: Just a minute. For Submissions, only ten subjects are taken for consideration.

SHRI BHOGENDRA JHA (Madhubani): I have come to know of that. But this is the last day to make Submissions for the next week's business of this long session. I do not believe in gambling. It never helps me. I seek your indulgence because the matter is very important.

MR. DEPUTY-SPEAKER: There is no such precedent. I think the rules also do not permit that.

SHRI BHOGENDRA JHA (Madhubani): This is the last day to make Submissions for the next week's business. Next Friday is the concluding day of the session. The matter is very important. As I said Sir, I never believe in gambling. I seek your indulgence. There is nothing else.

[[Translation]

MR. DEPUTY SPEAKER: It is not so. Rule do not permit it.

English]

It may not be good when the rules do not permit it and when there is no such precedent.

SHRI BHOGENDRA JHA: There are precedents.

[Translation]

MR. DEPUTY SPEAKER: You can raise it under Rule 377.

[English]

SHRI BHOGENDRA JHA : This topic is not included under this Rule though I have given it under Rule 377

[English]

That is why I seek your indulgence and of the House also.

[Translation]

MR. DEPUTY SPEAKER : Rules do not permit it and it will not be good to violate the Rules.

[English]

SHRI BHOGENDRA JHA : As I have come to know, only 12 papers had been submitted for today. In the ballot two had been lost.

MR DEPUTY SPEAKER: Every time only ten subjects will be taken for Submissions.

SHRI BHOGENDRA JHA That I have come to know

MR DEPUTY SPEAKER. Probably yours must have been eleventh or twelfth. In some other form you can try to raise this issue.

SHRI BHOGENDRA JHA : I will read it out. If it is fit enough, you can allow this

MR DEPUTY-SPEAKER : It is not the question of fit or otherwise. We do not decide that Whether eleven Submissions can be made or not, that is the question. When there is no precedent or when the rule does not permit it, I think the violation may not be good.

SHRI BHOGENDRA JHA This is the last day, Sir. Next week there will be no business

MR DEPUTY-SPEAKER : It is true. In some other form you can raise this issue. The very purpose is to bring the matter to the notice of the Government

SHRI BHOGENDRA JHA . By this time I would have completed it.

MR DEPUTY-SPEAKER : It is not the question of saving the time. The question is, no such precedent has taken place so far. Only ten Submissions could be made and they will be brought on record

SHRI BHOGENDRA JHA : This has been decided upon very recently, the number of ten Submissions. That is good. Some limit has been put. I have no objection to it. But earlier, it was not so

MR DEPUTY-SPEAKER : In some form or the other, you could bring it. I am sorry, I am hurting your feelings

SHRI BHOGENDRA JHA : Simply I seek your indulgence and the indulgence of the House. Am I permitted, Sir?

MR DEPUTY-SPEAKER : Sorry. In some other form you can bring it on the floor of the House.

[Translation]

SHRI BHOGENDRA JHA : Thanks for it.

[English]

MR DEPUTY-SPEAKER : The House stands adjourned to meet again at 2.45 p.m.

3.44 hrs.

The Lok Sabha then adjourned for Lunch till forty-five minutes past Fourteen of the Clock.

14.57 hrs.

The Lok Sabha re-assembled after lunch at Fifty Seven minutes past Fourteen of the Clock.

[Mr. Deputy Speaker in the Chair]

[Translation]

SHRI VIJOY KUMAR YADAV (Nalanda) : Mr. Speaker, Sir, I am on point of order. The money sanctioned for MP's local Area Development Fund should be released immediately because rainy season and elections are ahead. The scheme could not be implemented if this fund is not sent at earliest.

14.57½ hrs.

TRADE MARKS BILL-CONTD.

[English]

MR. DEPUTY SPEAKER. Now, we shall take up item No 11-further consideration of the Motion in respect of the Trade Marks Bill. The time allotted to the subject is 3 hours. The time already consumed is 1 hour and 32 minutes. The balance time is 1 hour and 28 minutes

SHRI RAM KAPSE (Thane) : Hon Deputy-Speaker, Sir I welcome this Bill with some reservations in mind. Whether there was necessity of bringing a new Bill or not, there cannot be two opinions. In the last thirty years the law was there, so many cases were decided. Even the trade was changed and it was absolutely necessary that new Trade Marks Bill was to be brought in. Then this renewal was necessary. But at the same time. I cannot understand the delay in the presentation and passing of the Bill.

This Bill was introduced on 19th April, 1993. On 31st March 1994, the Standing Committee submitted its recommendations, and today, 26th May 1995, we are discussing the Bill. This Bill was introduced on 19th April, 1993. On 31st March 1994, the Standing Committee submitted its recommendations, and today, 26th May 1995, we are discussing the Bill. It means that the Government was not at all serious about this Bill in the last two years. They never pursued it in the Standing Committee. Even after the Bill was brought to the Lok Sabha from the Standing Committee, they just ignored this Bill for a year or more. So, if the Government is not serious about the Trade Marks Bill till now, naturally we have a right to know whether the Government has something to do with GATT.

15.00 hrs.

I say this because the Bill was introduced in 1993, it was hastened up only in 1994 and only today we happen to be in a mood to pass it. I have a full list of questions raised in Parliament on GATT. The date is remarkable in the sense that the first question on this matter was asked on 1st March 1993 and after that only this Bill was introduced. After two years, say after the